

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 308
(IB)-219/ND/2024

IN THE MATTER OF:

SREI Equipment Finance Ltd.

...

Applicant/Petitioner

Versus

Victor Buildwell Pvt. Ltd.

...

Respondent

Under Section: 7 of IBC, 2016

Order delivered on 07.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Ashutosh Kumar, Adv. A.N. Singh,
Adv. Shakuntla Devi

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Issue notice to the Respondent returnable on 16.05.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 16.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)